



2026:AHC:30131-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 1595 of 2026

Praveen Kumar And Another

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ritesh Kumar Singh
Counsel for Respondent(s)	:	Vivek Kumar Mishra, G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Sri Vivek Kumar Mishra, has filed vakalatnama as well as short counter affidavit on behalf of respondent no. 3 today in the Court which are taken on record.
2. Heard learned counsel for the petitioners, learned A.G.A. for the State, Sri Vivek Kumar Mishra, learned counsel for the respondent no. 3 and perused the record.
3. At the very outset, learned A.G.A. has pointed out that investigation in the instant case has already been concluded and charge-sheet has been submitted against the petitioners.
4. Learned counsel for the petitioners could not dispute the aforesaid facts and states that he does not want to press the writ petition and seeks to withdraw it with liberty to approach the appropriate forum at the appropriate stage.
5. In view of the statement made, this writ petition is dismissed as withdrawn with aforesaid liberty.
6. Certified copy of the F.I.R. be returned back as per rules.

February 10, 2026
KS

(Achal Sachdev,J.) (Rajiv Gupta,J.)